

ITEM NO.13

Court 8 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9597/2021

(Arising out of impugned final judgment and order dated 04-03-2021 in CRLA No. 261/2006 passed by the High Court of Judicature at Allahabad)

JAI KARAN SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 54286/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 54285/2021 - EXEMPTION FROM FILING O.T.)

Date : 17-12-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Vivek Vidyarthi, Adv.
Mr. Sudhir Mendiratta, AOR

For Respondent(s) Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

List along with Diary No. 9334/2021 and 9315/2021.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)